

**COURT-I
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 240 OF 2019 &
IA NO. 674 OF 2019**

Dated : 23rd September, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

Kerala State Electricity Board Limited **...Appellant(s)**
Versus
Kerala State Electricity Regulatory Commission & Anr. **...Respondent (s)**

Counsel for the Appellant(s) : Mr. Mukund P Unny

Counsel for the Respondent(s) : Mr Shaswat Singh For R-1

Mr. S. Venkatesh
Mr. Suhael Buttan
Mr. Vikas Maini
Ms. Lasya Padimifor R-2

ORDER

Reply, if any, by the Respondent No.1 shall be filed on or before 04.10.2019 after duly serving copy on the other side. Thereafter, rejoinder, if any, shall be filed on or before 18.10.2019 after duly serving copy on the other side.

If Respondent No.1 does not comply with the above directions, reply shall be taken as nil.

List the matter on **21.10.2019.**

**(S.D. Dubey)
Technical Member**

**(Justice Manjula Chellur)
Chairperson**

pr/mkj